

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 757 of 2020

IN THE MATTER OF:

Mr. Vijay Kumar Penmetsa

...Appellant

Versus

Mr. Sisir Kumar Appikatla & Ors.

...Respondents

Present:-

For Appellant: Mr. Abhishek Anand, Advocate.

For Respondent: Mr. Y. Suryanarayan, Advocate for R-1.

Mr. Pankaj Vivek, Advocate for R- 2, 3 & 4.

ORDER
(Virtual Mode)

02.11.2020 Learned counsel for Respondent No. 1 wants to file Reply. The same may be filed within a week.

Rejoinder, if any, may be filed within a week thereafter.

Parties may file their brief Written Submissions not more than three pages before next date. Copies of the Judgment(s) which they want to refer and rely on at the time of arguments, be filed separately.

Interim order dated 7th September, 2020 to continue.

List the Appeal 'For Admission (After Notice)' hearing on **25th November, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)